

**IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR**

**BEFORE**

**HON'BLE SHRI JUSTICE SANJAY DWIVEDI**

**ON THE 28<sup>th</sup> OF JUNE, 2024**

**MISC. CRIMINAL CASE No. 25700 of 2024**

*(DILIP SONKAR*

*Vs*

*THE STATE OF MADHYA PRADESH)*

**Appearance:**

*(SHRI AYUSH SHIVHARE - ADVOCATE FOR THE APPLICANT.)*

*(SHRI L.A.S. BAGHEL - GOVERNMENT ADVOCATE FOR THE  
RESPONDENT/STATE.)*

**ORDER**

This first application under Section 439 of the Code of Criminal Procedure has been filed on behalf of the applicant for grant of bail in connection with FIR No.363/2024 registered at Police Station Kotwali, District Khandwa, for the offence under Sections 34(2) and 45 of the Excise Act.

As per case of prosecution, the applicant was found in illegal possession of 59.400 bulk liters of liquor.

Learned counsel for the applicant submits that the applicant is in jail since 27.05.2024. He submits that the offence is triable by the Court of Judicial Magistrate First Class and trial would take time to be concluded. Therefore, he prays that considering the aforesaid facts and circumstances of the case, the applicant may be enlarged on bail.

On the other hand, learned Panel Lawyer has opposed the prayer of bail.

Considering the arguments advanced by learned counsel for the parties and on perusal of case diary, I am inclined to enlarge the applicant on bail. Therefore, without commenting anything on the merits of the case, this application is **allowed**.

It is directed that the applicant be released on bail upon his furnishing a personal bond in the sum of **Rs.1,00,000/- (Rupees One Lac)** with one solvent surety of the like amount to the satisfaction of the trial Court concerned for his appearance on the dates given by it.

It is further directed that the applicant shall abide by the conditions enumerated in Section 437(3) of the Code of Criminal Procedure.

**(SANJAY DWIVEDI)**  
**JUDGE**

rao

